



2026:AHC:39464-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 406 of 2026

Ram Sewak Yadav and 5 others

.....Petitioner(s)

Versus

State of U.P. and 5 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kamlesh Kumar Tripathi, Ajay Kumar Tiwari, Alok Ranjan Tripathi
Counsel for Respondent(s)	:	Meenakshi Singh (A.C.S.C.)

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly in public interest, has been filed seeking a direction to respondent no.5 to initiate appropriate inquiry about the letter of respondent no.4 about the illegal exchange of plots dated 12.01.2024.

2. A perusal of the petition indicates that a wholly cursory representation dated 28.02.2024 *inter alia* indicating that the villagers are not satisfied with the consolidation proceedings, was made. Whereafter, apparently for two years, no steps have been taken and now, suddenly, the present petition based on the said cursory representation of February 2024 has been filed seeking the relief as indicated hereinbefore without even producing the letter dated 12.01.2024, reference whereof has been made in the prayer clause.

3. Filing of petitions in the name of PIL in such a cursory manner, cannot be permitted. The petition is therefore, **dismissed**.

(Kshitij Shailendra, J) (Arun Bhansali, CJ)

February 23, 2026

AHA/AKShukla